

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/1382(KB)2020
IA(I.B.C)/419(KB)2024, IA(I.B.C)/534(KB)2024,
IA(I.B.C)/678(KB)2024, IA(I.B.C)/275(KB)2024,
IA(I.B.C)/317(KB)2024, IA(I.B.C)/358(KB)2024,
IVN.P (IBC)/7(KB)2024, IA(I.B.C)/2013(KB)2023,
IA(I.B.C)/732(KB)2024, IVN.P (IBC)/15(KB)2024,
IVN.P (IBC)/13(KB)2024, IA(I.B.C)/974(KB)2024,
IA(I.B.C)/946(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 10TH MAY 2024

IN THE MATTER OF	UCO BANK VS DARJEELING ORGANICTEA ESTATES PRIVATE LIMITED
UNDER SECTION	IBC UNDER SEC 7

Appearance (via video conferencing/physically)

Mr S.K.Ray, Adv.] for Indian Bank, UCO Bank, Union Bank

Ms. R. Sanyal, Adv.

Ms.Zeba Khan, Adv.

Ms.Muskan Saha, Adv.

Mr. Pratik Ghose, Advocate] for the Respondent No. 8

Mr. Avishek Roy Chowdhury, Advocate

Mr. Pranay Agarwal, Adv.] for Lemongrass Organic Tea Estates Pvt Ltd.

Ms. A. Baid, Adv.

Ms. S. Majumder, Adv.

Mr. Shaunak Mitra, Adv.] For the Resolution Professional

Mr. Dripto Mazumdar, Adv.]

Mr. Manas Das, Adv.]

Mr. Chandan Mohata, Adv.]

Mr. Santanu Brahma, CA] RP-in-person

ORDER

1. Ld. Counsel for the parties present.

2. **IA(I.B.C)/974(KB)2024:**

a. This is an application for seeking the following reliefs:

i. Direction upon the Respondent Nos. 13 to 15 to provide assistance, including police protection, to the Applicant and the prospective

resolution Applicants, to conduct physical visits to the said tea estates of the Corporate Debtor.

ii. Injunction restraining the respondent nos. 1 to 8 from creating any hindrance and / or obstacles thereby preventing the applicant and the prospective resolution applicants from entering the said tea estates and inspecting the said tea estates, in order to enable the prospective resolution applicants in formulating their respective resolution plan(s).

iii. Ad-interim orders in terms of prayers above;

- b. It is submitted that the RP along with prospective resolution applicants tried a physical visit to the tea estates to formulate a comprehensive resolution plan, but the same could not be done due to resistance by the Respondents.
- c. In view of such, the Resolution Professional along with and Prospective Resolution Applicants shall enter into the Tea Estates for inspection followed by valuation of the same with the assistance of Respondent Nos. 13 to 15.
- d. The Respondent Nos. 13 to 15 shall provide police assistance for the aforesaid job to be executed, if required.
- e. The Applicant is also directed to inspect followed by valuation of the concerned assets of the Corporate Debtor only.
- f. With the above directions, **IA(I.B.C)/974(KB)2024 is allowed and disposed of accordingly.**

3. IA(I.B.C)/946(KB)2024:

- a. This is an application for extension of 90 days of CIRP period from 13.05.2024. It is stated that in the 6th Meeting of CoC the extension of 90 days CIRP time period was resolved with 99.9% votes.
- b. Heard the Ld. Counsel for the Applicant and the reasons stated in the application, we grant extension of 90 days from 13.05.2024. The Applicant / RP is also directed to complete the whole process of CIRP within the extended time period positively.
- c. With the above directions, **IA(I.B.C)/946(KB)2024 is allowed and disposed of accordingly.**

D. Arvind
Member (Technical)

Bidisha Banerjee
Member (Judicial)